

(Interruptions)*

[English]

MR. SPEAKER: Don't record. Papers to be laid.

12.03 hrs.

PAPERS LAID ON THE TABLE

[English]

Detailed Demands for Grants of the Ministry of Parliamentary Affairs and the Ministry of Information and Broadcasting for 1989-90

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTRY OF IN-
FORMATION AND BROADCASTING
(SHRI H.K.L. BHAGAT): I beg to lay on the
Table a copy each of the following papers
(Hindi and English versions):-

- (i) The Detailed Demands for Grants of the Ministry of Parliamentary Affairs for 1989-90. [Placed in library. See No. LT-7718/89]
- (ii) The Detailed Demands for Grants of the Ministry of Information and Broadcasting for 1989-90. [Placed in library See No. LT-7719/89]

Oil Industry Development Employees (Death cum Retirement) Gratuity (Amendment) Rules 1989, Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for 1989-90.

Statement correcting reply to USQ No. 1655 dated 7th March 1989.

THE MINISTER OF STATE OF THE
MINISTRY OF PETROLEUM AND NATU-

*Not recorded.

RAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table:—

- (1) A copy of the Oil Industry Development Employees' (Death-cum-Retirement) Gratuity (Amendment) Rules, 1989 (Hindi and English versions) Published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 30th March, 1989 under sub-section (3) of section 31 of the Oil Industry (Development) Act. 1974. [Placed in Library. See No. LT-7720/89]
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for 1989-90. [Placed in library. See No. LT. 7721/89]
- (3) A statement (Hindi and English versions) (i) correcting the reply given on the 7th March, 1989 to Unstarred Question No. 1655 by Sarvashri Ramashray Prasad Singh and Kammodilal Jatav Regarding opening of LPG agencies in U.P., Bihar, Madhya Pradesh and Delhi and (ii) giving reasons for delay in correcting the reply. [Placed in library See No. LT 7722/89]

Notifications under Customs Act 1962, etc.

THE MINISTER OF STATE IN THE
DEPARTMENT OF EXPENDITURE IN THE
MINISTRY OF FINANCE (SHRI B.K.
GADHVI): on behalf of Shri Ajit Panigrahy I beg to lay on the Table:—

- (1) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) S.O. 229 (E) published in Gazette of India dated the 27th March, 1989 together with an explanatory memorandum laying down the rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of imports and exports under Section 14 of the Customs Act, 1962 and calculation of stamp duty under the Indian Stamp Act, 1899. [Placed in library. See No. LT. 7723/89]

(ii) G.S.R. 371 (E) published in Gazette of India dated the 23rd March, 1989 together with an explanatory memorandum rescinding Notification No. 70-Cus. dated the 25th March, 1978 and 132-Cus. dated the 2nd July, 1980. [Placed in Library See No. LT 7724/89]

(iii) G.S.R. 372 (E) published in Gazette of India dated the 23rd March, 1989 together with an explanatory memorandum making certain amendments to Notification No. 106-Cus. dated the 1st March, 1989 so as to withdraw auxiliary duty concessions on specified primary products and Industrial products imported from Nepal. [Placed in Library See No. LT 7724/89]

(2) A copy of the Income-tax (Removal of Difficulties) Order, 1989 (Hindi and English versions) published in Notification No. G.S.R. 376 (E) in Gazette of India dated the 23rd March, 1989 under sub-section (4) of section 298 of the Income-tax Act, 1961. [Placed in Library See No. LT 7725/89]

(3) A copy of the Gift-Tax (Removal of Difficulties) Order, 1989 (Hindi and

English versions) published in Notification, No. G.S.R. 377 (E) in Gazette of India dated the 23rd March, 1989 under sub-section (2) of section 47 of the Gift-Tax Act, 1958. [Placed in Library See No. 7726/89]

(4) A copy of the Wealth -Tax (Removal of Difficulties) Order, 1989 (Hindi and English versions) published in Notification No. G.S.R. 378 (E) in Gazette of India dated the 23rd March, 1989 under sub-section (2) of section 47 of the Wealth Tax Act, 1957. [Placed in library. See No. LT 7727/89]

(5) A copy of Notification No. G.S.R. 366 (E) (Hindi and English versions) published in Gazette of India dated the 17th March, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Domba Jean Marc Palm, Minister of Foreign Affairs of Burkina Faso and other members of delegation who visited India from 20th 21st march, 1989 from the payment of foreign travel tax, under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT 7728/89]

(6) A copy of the Notification No. G.S.R. 374 (E) (Hindi and English versions) published in Gazette of India dated the 23rd March, 1989 together with an explanatory memorandum rescinding with effect from 24th March, 1989 the Notification No. 13/71 -CE dated the 25th February, 1971 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT 7729/89]

**Copy of Resolution Constituting of
Telecommunication Commission**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table a copy of Government Resolution No. 15/1/2/87-Cab dated the 10th April, 1989 (Hindi and English versions) constituting a Telecommunication Commission. [Placed in library See No. 7730/89]

Review on The Working of and Annual Report of North Eastern Electric Power Corporation for 1987-88 and a Statement showing REASONS for Delay in Laying These Papers

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

(ii) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1987-88.

(ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT 7731/89]

12.05 hrs.

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

Sixty-fourth Report

[English]

SHRI M. THAMBI DURAI (Dharmapuri): I beg to present the Sixty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

**COMMITTEE ON SUBORDINATE
LEGISLATION**

Twenty-second Report

[English]

SHRI K.J. ABBASI (Domariaganj): I beg to present the Twenty-second Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.06 hrs.

**PETITION RE: ENACTMENT OF LEGISLATION
BANNING LOCKOUT,
CLOSURE, ETC.**

[English]

SHRI BASUDEB ACHARIA (Bankura): I beg to present a petition signed by Shri Rampada Chakraborty, General Secretary, All India Confederation of Mercantile and Commercial Employees, Calcutta and others regarding enactment of legislation banning lockout, closure, indiscriminate use of computers, contract system of employment etc.